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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 199
T.A. NO: 265/87

DATE OF DECISION 16.7.1992

Shri K.K. Aggarwala and three ors, Petitioner

None Advocate for the Petitioners

Versus

The Union of India and ors. Respondent

SHRI M.G. BHANGADE, Adv. Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE S.K.DHAON, Vice-Chairman

The Hon'ble ~~XXX~~ USHA SAVARA, MEMBER (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(S.K.DHAON)
Vice-Chairman

mbm*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CAMP AT NAGPUR

TR.A.NO.265/87.

(11)

Shri K.K. Aggarwala,
and three others
Assistant Mineral Economist,
Indian Bureau of Mines,
Civil Lines,
Nagpur.

.... Applicants

V/s

The Union of India,
through the Secretary,
Ministry of Home Affairs,
Dept. of Personnel and Administrative
Reforms,
New Delhi. And another.

.... Respondents

Coram : Hon'ble MR. JUSTICE S.K.DHAON, VICE-CHAIRMAN

Hon'ble Ms. USHA SAVARA, MEMBER (A)

Appearance :

None for the applicant.

Mr. M.G. Bhangade, Adv.
for the respondents.

ORAL JUDGEMENT

16.7.1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman),

This application has been called out. Neither the applicants nor their Counsel are present.

2. Shri M.G. Bhangde, appearing on behalf of the Respondents, states that the applicants have been given all the reliefs which they have claimed in the application and, therefore, this application has become infructuous.

3. In view of the statement made by learned counsel for the Respondents, we dismiss this application as infructuous. There shall be no order as to costs.

U.S. Savara
(USHA SAVARA) 16.7.92
M/A

S.K.D
(S.K. DHAON)
V/C